IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

O.A. NO. 310/97

DATE OF ORDER : 24.8.98

BETWEEN :

K. Muni Raja

Applicant(s)

AND

- The Superintendent of R M S Tirupathi Division, Tirupathi Chittoor Dist.
- District Employment Officer District Employment Exchange Chittoor District Chittoor.

... Respondents

Counsel for the Applicant - Shri K. Venkateswarlu Shri K. Bhaskara Rao Shri K. Bhaskara Rao Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir - Vice Chairman
The Hon'ble Shri H. Rajendra Prasad - Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

16)

(Order per Hon'ble Shri H. Rajendra Prasad, Member.(A))

Heard Ms/Shri K. Venkateswarlu for the Applicant(s), Shri/Msk K. Bhaskara Rao for the Respondents and Shri P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A. No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96 shall be kept on record of this file and also supplied to the Respondents to facilitate further action.

(H. Rajendra Prasad) Member (A) (D.H. Nasir) Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998

Deputy Rosistran

...js/-

TYPED BY

CHECKED BY

I COURT

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR:\
VICE-CHAIRMAN

AND _

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 24-8 -1998.

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

in

0.A.No. 310/97

T.A.NO.

W.P.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

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